



2026:AHC:14613

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45366 of 2025

Mashoor

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Zafar Yab Khan, Shahroze Khan
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The present writ petition has been filed by the petitioner inter-alia with the prayer to direct the respondent No.2/ District Magistrate, Siddharth Nagar to decide the representation dated 24.07.2025 as well as to the decide the representation dated 26.08.2025 presented before the Respondent No.3-Sub-Divisional Magistrate, Naugarh, Siddharth Nagar within stipulated period.
2. In view of the order proposed to be passed today, notices need not be issued to the private-respondents.
3. Heard counsel for the parties and perused the record.
4. In the facts and circumstances of the case and also in the interest of justice, the present writ petition is **disposed of finally** permitting the petitioner to move a a fresh representation ventilating all his grievances before the respondent no.3 namely Sub-Divisional Magistrate, Naugarh, Siddharth Nagar within a period of **two weeks** from today along-with certified copy of this order. In case any such representation is filed by the petitioner before the respondent no.3 within the time indicated hereinabove, he is directed to do the needful in the matter as per procedure prescribed in law most expeditiously and preferably within a period of **six weeks**

from the date of filing of such representation by the petitioner before him.

(Prakash Padia,J.)

January 21, 2026
Swati